



# भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 1

PART II—Section I

प्राधिकार से प्रकाशित

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सं० 17] नई दिल्ली, शुक्रवार, अगस्त 4, 2023/श्रावण 13, 1945 (शक)  
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 4th August, 2023/Sravana 13, 1945 (Saka)*

The following Act of Parliament received the assent of the President on the 4th August, 2023 and is hereby published for general information:—

### THE CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) ACT, 2023

(No. 14 OF 2023)

[4th August, 2023.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to provide for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Himachal Pradesh.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order Short title.  
(Second Amendment) Act, 2023.

Amendment  
of  
Constitution  
(Scheduled  
Tribes)  
Order, 1950.

**2.** In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part V.— C.O. 22.  
*Himachal Pradesh*, after entry 10, the following entry shall be inserted, namely:—

“11. Hattee of Trans Giri area of Sirmour district.”.

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DR. REETA VASISHTA,  
*Secretary to the Govt. of India.*